

for augmentation and replacement of obsolete equipment has been provided to States from time to time as and when required. In the past two years 2850 ILRS, 2074 DFs, 16 WICs and 6 WIFs have been supplied to States by Government of India.

(d) In view of above, the question of revenue loss does not arise as none of the vaccines supplied under immunization programme lost their efficacy due to shortage of cold chain space.

#### **Final decision on NEET**

250. DR. R. LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has taken any final decision regarding National Eligibility Entrance Test (NEET) pursuant to the request made by the State Government of Tamil Nadu; and

(b) if so, details thereof, and if not, reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) On consideration of requests made by various State Governments, including Tamil Nadu, the IMC (Amendment) Ordinance and Dentists (Amendment) Ordinance were promulgated on 24.05.2016 allowing State Governments, if they so decide, to fill their State Quota seats on the basis of existing practice for the academic year 2016-17. NEET is universally applicable from next year for all under graduate and post graduate admissions.

#### **AIIMS in Tamil Nadu**

251. SHRI A. K. SELVARAJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a Central team had visited a number of places in Tamil Nadu for setting up of an AIIMS in the State;

(b) if so, the details thereof and the places visited and location finalized by Government;

(c) whether Government has received any report from the State Government of Tamil Nadu in this regard;

(d) whether it is also a fact that the finalization of location and financial sanction are yet to be conveyed to the State Government; and

(e) if so, by when the same would be made available to the State Government?